

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s) (Civil) No(s). 1144/2021IN RE PAY AND ALLOWANCE OF THE MEMBERS OF THE U.P. STATE CONSUMER
DISPUTES REDRESSAL COMMISSION

(IA No. 286479/2025 - AMENDMENT OF APPEAL / PETITION / I.A., IA No. 86081/2025 - APPLICATION FOR PERMISSION, IA No. 250897/2025 - APPLICATION FOR PERMISSION, IA No. 250895/2025 - APPLICATION FOR PERMISSION, IA No. 96450/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 63548/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 20894/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 16470/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 59031/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 195730/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 151479/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 235624/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 113527/2022 - CLARIFICATION/DIRECTION, IA No. 236827/2025 - CLARIFICATION/DIRECTION, IA No. 97827/2022 - CLARIFICATION/DIRECTION, IA No. 257711/2025 - EXEMPTION FROM FILING O.T., IA No. 21231/2022 - EXEMPTION FROM FILING O.T., IA No. 89619/2023 - EXEMPTION FROM FILING O.T., IA No. 72606/2026 - EXEMPTION FROM FILING O.T., IA No. 152148/2021 - EXEMPTION FROM FILING O.T., IA No. 136575/2023 - EXEMPTION FROM FILING O.T., IA No. 97777/2022 - INTERVENTION APPLICATION, IA No. 87900/2025 - INTERVENTION APPLICATION, IA No. 100080/2026 - INTERVENTION APPLICATION, IA No. 16468/2023 - INTERVENTION APPLICATION, IA No. 30990/2025 - INTERVENTION APPLICATION, IA No. 151478/2021 - INTERVENTION APPLICATION, IA No. 113518/2022 - INTERVENTION APPLICATION, IA No. 69128/2026 - INTERVENTION APPLICATION, IA No. 20892/2022 - INTERVENTION/IMPLEADMENT, IA No. 85485/2025 - INTERVENTION/IMPLEADMENT, IA No. 132470/2023 - INTERVENTION/IMPLEADMENT, IA No. 239596/2025 - MODIFICATION, IA No. 239582/2025 - MODIFICATION, IA No. 237937/2025 - MODIFICATION, IA No. 259550/2025 - MODIFICATION OF COURT ORDER, IA No. 64597/2026 - MODIFICATION OF COURT ORDER, IA No. 191452/2025 - MODIFICATION OF COURT ORDER, IA No. 64384/2026 - MODIFICATION OF COURT ORDER, IA No. 257710/2025 - MODIFICATION OF COURT ORDER, IA No. 238850/2025 - MODIFICATION OF COURT ORDER, IA No. 62295/2026 - MODIFICATION OF COURT ORDER, IA No. 238169/2025 - MODIFICATION OF COURT ORDER, IA No. 44589/2026 - MODIFICATION OF COURT ORDER, IA No. 72603/2026 - MODIFICATION OF COURT ORDER, IA No. 236879/2025 - MODIFICATION OF COURT ORDER, IA No. 242120/2025 - MODIFICATION OF COURT ORDER, IA No. 71616/2026 - MODIFICATION OF COURT ORDER, IA No. 239645/2025 - MODIFICATION OF COURT ORDER, IA No. 239635/2025 - MODIFICATION OF COURT ORDER, IA No. 30991/2025 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 286940/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

WITH

W.P.(C) No. 613/2022 (X)

(IA No. 83076/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 83080/2024 - EXEMPTION FROM FILING O.T., IA No. 66372/2024 - EXEMPTION FROM FILING O.T., IA No. 110864/2022 - EXEMPTION FROM FILING O.T. and IA No. 110863/2022 - GRANT OF INTERIM RELIEF)

T.C.(C) No. 17/2025 (III-B)

W.P.(C) No. 229/2025 (X)

(IA No. 72391/2025 - EXEMPTION FROM FILING O.T.)

CONMT.PET.(C) No. 57/2026 in W.P.(C) No. 1144/2021 (PIL-W)
(IA No. 32324/2026 - EXEMPTION FROM FILING O.T.)

CONMT.PET.(C) No. 263/2026 in W.P.(C) No. 613/2022 (X)

Date : 22-07-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :By Courts Motion

Ms. Kiran Suri, Sr. Adv.
Mr. R K Pandey, Adv.
Mr. Atul Sharma, AOR

Mr. Rajesh Pathak, Adv.
Mr. Shirsh Kumar, Adv.
Mr. Sumit Srivaastava, AOR
Mr. Ishank Gupta, Adv.

Mr. Gagan Gupta, Sr. Adv.
Mr. Nikhil Jain, AOR
Ms. Arveen Sekhon, Adv.
Ms. Tanishka Saxena, Adv.
Ms. Divya Jain, Adv.

Mr. Tushar Giri, AOR

For Respondent(s) :Mr. K.M. Nataraj, A.S.G.
Mr. Rajan Kr. Chourasia, Adv.
Mr. Purnendu Bajpai, Adv.
Mr. Chitvan Singhal, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Yogya Rajpurohit, Adv.
Mr. Amrish Kumar, AOR

Ms. Aishwarya Bhati, ASG
Mr. Shiv Mangal Sharma, AAG
Mr. Saurabh Rajpal, AOR

Ms. Ankita Sharma, AOR
Mr. Arjun D Singh, Adv.
Ms. Ishika Neogi, Adv.

Mr. Manish Kumar, AOR
Mr. Divyansh Mishra, Adv.
Mr. Kumar Saurav, Adv.

Mr. Pulkit Srivastava, AOR

Mr. Bhakti Vardhan Singh, AOR
Ms. Shweta Yadav, Adv.
Mr. J Tarun Kumar, Adv.
Mr. Ankit Khatri, Adv.
Mr. Sauvik Singh, Adv.

Ms. Astha Sharma, AOR

Mr. Lokesh Sinhal, Sr. A.A.G.
Ms. Karishma Malani, A.A.G.
Mr. Akshay Amritanshu, AOR
Mr. Nikunj Gupta, Adv.
Mr. Sarthak Arya, Adv.
Mr. Sarthak Srivastava, Adv.

Mr. Bharat Singh, A.A.G.
Mr. Yashraj Singh Bundela, AOR
Mr. Surjeet Singh Ga, Adv.
Mr. Arpit Garg, Adv.
Ms. Shrinidhi Gupta, Adv.

Mr. Debojit Borkakati, AOR

Mr. Anando Mukherjee, AOR
Mr. Shwetank Singh, Adv.

Mr. Kamlendra Mishra, AOR
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Vaidruti Mishra, Adv.
Mr. Aditi Mishra, Adv.

Ms. Pallavi Langar, AOR
Mr. Vishnu Sharma, Adv.
Mr. Sujeet Kumar Chaubey, Adv.
Ms. Anushka Raghunath, Adv.

Ms. Devina Sehgal, AOR

Mr. Prasanna S., AOR
Ms. Injila Muslim Zaidi, Adv.

Mr. Maamidi Ashish Reddy, Adv.
Mr. Prasanna B, Adv.
Ms. Ishita Tulsyan, Adv.

Mr. Surjendu Sankar Das, AOR

Mr. Sameer Abhyankar, AOR
Mr. Basava Prabhu S. Patil, Sr. AG
Ms. Yachan Sharma, Adv.
Ms. Arushi Chopra, Adv.

Mr. Mukesh Kumar Maroria, AOR

M/S. Subash Chandran & Kavitha Law Associates, AOR
Mr. Subash Chandran, Adv.
Mrs. Kavitha K T, Adv.
Mr. Sharat Gopal, Adv.
Mr. Syamkrishnan K, Adv.
Mr. Vinu Vincent, Adv.
Mr. B. Rajesh, Adv.

Mr. Amit Kumar, AG
Mr. Avijit Mani Tripathi, AOR
Mr. Z.H. Isaac Haiding, Adv.
Mr. Upendra Mishra, Adv.
Mr. T.K. Nayak, Adv.
Mr. Daniel S. Lyngdoh, Adv.
Ms. Marbiang Khongwir, Adv.

Mr. Avijit Mani Tripathi, AOR
Mr. Upendra Mishra, Adv.
Mr. P.S. Negi, Adv.
Mr. Ashish Ranjan, Adv.

Mr. Zulfiker Ali P.S., Adv.
Mr. Manish Sindhwani, Adv.
Ms. Anna Oommen, Adv.
Ms. Lebina Baby, Adv.

Mr. Lokesh Sinhal, Sr. AAG
Mr. Samar Vijay Singh, AOR
Mr. Aman Dev Sharma, Adv.
Ms. Sabarni Som, Adv.
Mr. G. Singh, Adv.

Mr. Suvendu Suvasis Dash, AOR
Mr. Prashant Singh, AOR

Mr. Vinayak Sharma, Standing Counsel, Adv.
Mr. Ravinder Kumar Yadav, AOR

Mr. Nishe Rajen Shonker, AOR

Mr. Bharat Bagla, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.
Mr. Milind Kumar, AOR
Ms. Patil Rekha Chandra Gouda, AOR
Ms. Diksha Rai, AOR

Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Aditya Narain, Sr. Adv.
Ms. Prerna Priyadarshini, AOR
Ms. Shivani Vij, Adv.
Mr. Syed Faraz Alam, Adv.
Mr. Shourya Dasgupta, Adv.
Ms. Shreya Nair, Adv.
Mr. Mishra Raj Shekhar, Adv.
Mr. Pramothesh Mukherjee, Adv.
Ms. Ayesha Choudhary, Adv.
Ms. Sonali Kumari, Adv.
Ms. Ishita Singh Tomar, Adv.

Ms. K. Enatoli Sema, AOR
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.
Ms. Yanmi Phazang, Adv.

Mr. Gautam Jha, AOR

Mr. Varun Chugh, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Krishna Kant Dubey, Adv.
Ms. Indira Bhakar, Adv.
Mr. Mukesh Kr. Verma, Adv.
Mr. Shashwat Parihar, Adv.
Mr. Harish Pandey, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Mukul Singh, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Mr. Aman Varma, AOR

Mr. Sahil Bhalaik, AOR
Mr. Siddharth Anil Khanna, Adv.
Mr. Ritik Arora, Adv.
Mr. Shivam Mishra, Adv.
Mr. Mihir Joshi, Adv.

Mr. Himanshu Shekhar Tripathi, AOR
Mr. Sourabh Raj Choudhary, Adv.

Ms. Pragati Neekhara, AOR

Ms. Kiran Suri, Sr. Adv.
Mr. R K Pandey, Adv.
Mr. Atul Sharma, AOR

Mr. Pradeep Kumar Mathur, AOR
Mr. Chiranjeev Johri, Adv.
Mr. Chandra Nand Jha, Adv.
Ms. Aparna Tripathi, Adv.

Intervenor-in-person, AOR

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Mr. Karun Shamra, Adv.
Ms. Anupama Ngangom, Adv.
Ms. Rajkumari Divyasana, Adv.

Dr. Joseph Aristotle S., Sr. Adv.
Mr. Somanatha Padhan, AOR
Mr. Akash Kakade, Adv.
Mr. Ashok Anand, Adv.
Mr. Swetab Kumar, Adv.
Mr. Prasant Phad, Adv.
Ms. Sharvari Shinde, Adv.

Mr. Shuvodeep Roy, AOR
Mr. Saurabh Tripathi, Adv.
Mr. Deepayan Dutta, Adv.

Mr. Abhishek Saket, Adv.
Mr. Sudeep Kumar, AOR
Ms. Manisha, Adv.
Ms. Rupali, Adv.
Ms. Harshita Chawla, Adv.

Mr. Abhimanyu Tewari, AOR
Mr. Vivek Singh, AOR

Mr. Maninderjit Singh Bedi, Advocate General
Mr. Sidharth Dave, Sr. Adv.
Mr. Rajat Bhardwaj, A.A.G.
Mr. Karan Sharma, AOR

Ms. Vrinda Bhandari, AOR
Ms. Pragya Barsaiyan, Adv.
Ms. Vanshita Gupta, Adv.
Ms. Nitya Jain, Adv.
Mr. Bharathimohan R., Adv.

Mr. Samir Ali Khan, AOR
Mr. Pranjal Sharma, Adv.
Mr. Kashif Irshad Khan Faridi, Adv.

Mr. Rishi Matoliya, AOR
Mr. Nikhil Kumar Singh, Adv.
Mr. Kshitish Bikarmia, Adv.
Mr. Raghuveer Pujari, Adv.
Ms. Sumati Sharma, Adv.

Ms. Disha Singh , AOR
Ms. Eliza Barr, Adv.
Mr. Ajay Tewari, Sr. Adv.
Ms. Akansha, Adv.
Ms. Anjali Saxena, Adv.
Mr. Govind Sharma, Adv.

Ms. Purnima Krishna, AOR

Mr. Pankaj Sharma, Adv.
Mr. Nitin Bhardwaj, AOR

Mr. Aravindh S., AOR
Mr. Aadithya Aravindh, Adv.
Ms. Jyotika Sharma, Adv.

Mr. Kunal Mimani, AOR

Mr. Anup Kumar Rattan, AG
Mr. Anubhav Sharma, Adv.
Mr. Nishant Kumar, AOR

Mr. Manish Kumar, AOR
Mr. Divyansh Mishra, Adv.
Mr. Kumar Saurav, Adv.

Mr. D. L. Chidananda, AOR

Ms. Ishita Bist, Adv.
Ms. Suveni Bhagat, AOR

Ms. Swati Ghildiyal, AOR
Ms. Deepanwita Priyanka, Adv.
Ms. Aditi Agarwal, Adv.

Mr. Uddyam Mukherjee, AOR
Mr. Swapnil Pattanayak, Adv.
Ms. Kratika Kushwaha, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Learned *Amicus Curiae* has placed on record a comparative chart depicting the prevailing service conditions of members of the District Consumer Forum in different States. The chart has been circulated among the counsel appearing in the matters to enable them to have instructions.

2. Ms. Kiran Suri, learned senior counsel representing the four retired members of the District Consumer Forum in the State of Uttar Pradesh, *inter-alia*, points out that since the last pay drawn was not protected on their appointment in the District Consumer Forum, one of them did not get even a single penny, while the others got a meagre emolument of Rs. 5,000/- to Rs. 10,000/- per month during their entire tenure of four years, which they have now completed. In this regard, she has filed a brief compilation, a copy of which has been handed over to counsel for the State of Uttar Pradesh.

3. The State of Uttar Pradesh is directed to file an affidavit as to why a specific Rule regarding protection of last pay drawn has not been inserted; and why some respectable amount as an honorarium not be directed to be paid to the four Officers, who have already completed their tenure.

4. Similarly, our order dated 19.05.2025 is also awaiting compliance as some of the States have not furnished the requisite

information to the learned *Amicus Curiae*, as may be seen from the comparative chart referred to hereinabove. Those States who are yet to comply with the above-stated order are directed to positively do the needful and file their status report with advance copy to the learned *Amicus Curiae* before the next date of hearing. It is made clear that no further extension shall be granted in this regard.

5. This Court had further categorically directed all the State Governments to suitably amend their relevant Rules and ensure that an appropriate provision is incorporated for the purpose of protection of the last pay drawn. Notably, while the States of Andhra Pradesh and Gujarat have complied with that order, the other States are yet to do the needful. In fact, we find that some of the other States/Union Territories, such as the State(s) of Meghalaya, Maharashtra, Kerala etc., have moved application(s) for recall/modification of that order/direction. While we do not express any opinion on merits of those applications, we grant liberty to the affected parties to file their reply to these applications within a period of two weeks. Similarly, those States who have neither complied with the order/direction nor applied for modification of the order/direction are directed to do the needful within two weeks and file their compliance report.

6. Similarly, the State Governments are directed to ensure compliance of order dated 11.02.2026 and apprise this Court about the arrangement which they have made to ensure functioning of the State Consumer Commission(s).

7. Moreover, in continuation of order dated 11.02.2026, it is clarified that all those States where the total pendency is less than 1,000 cases shall be at liberty to abolish some of the District Forums and entrust the cases to the serving judicial officers, with the prior concurrence of the jurisdictional High Court(s).

IA No.206465/2026

8. Paragraph No. 5.1 of the order dated 11.02.2026 is clarified to the extent that not only the currently pending matters but the matters that may be filed after our order, or in the future, shall also be transferred to the Registrar Generals of the jurisdictional High Courts. Further, we clarify that the order dated 11.02.2026 shall apply to all those North Eastern States where pendency is too low/meager.

9. Post the matters for further consideration on 13.08.2026.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR